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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

T.A. No. 1883 of 1987
(W.P. No. 14361 of 1985)

Mrs. Leelawati Tejwani ... Petitioner.

Versus

The president of India through
Under Secretary, New Delhi
and others Respondents.

Hon'ble Mr. Justice K. Nath, V.C.
Hon'ble Mr. K. Obayya, A.M.

(By Hon'ble Mr. Justice K. Nath, V.C.)

Km. Sadhna Srivastava, Additional Standing
counsel appearing on behalf of the respondents, again
seeks some time to file counter affidavit, which
according to her, has been sent to the department
for signatures. She, however, says that according to
the drafted counter affidavit, the original punishment
of dismissal from service was modified in appeal to
compulsory retirement of Sri D.C. Tejwani, a deceased
employee, now represented by her widow, the applicant.

2. The learned counsel for the applicant says that
the applicant accepts the compulsory retirement order
and prays on that basis the retiral benefits including
pension, gratuity etc, as may be admissible under the
rules, may be given to the applicant. Km. Sadhna Srivas-
tava has no reason to disagree with that request. We,
therefore, disposed of this petition with a direction
to the respondents to settle all the retiral benefits
of late Sri D.C. Tejwani and make payment of the
admissible benefits to the applicant within 3 months
from the date of receipt of the copy of this judgment.